

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 06 OF 2022

IN THE MATTER OF:

PRABHAKAR RAI & ORS.

... Appellant

Versus

UNION OF INDIA & ORS & Ors.

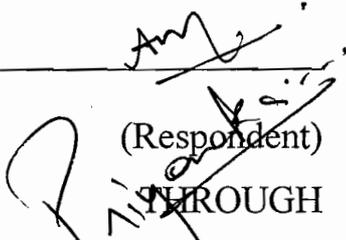
...Respondent(s)

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(Respondent)

THROUGH
PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 10, Satpura Tower

Kaushambi, Ghaziabad

Date: __.09.2022

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 06 OF 2022

IN THE MATTER OF:

PRABHAKAR RAI & ORS.

... Appellant

Versus

UNION OF INDIA & ORS & Ors.

...Respondent(s)

Reply on the behalf of respondent No. 02- State Level
Environment Impact Assessment Authority, U.P., relating to
grant of Environmental Clearance

PRELIMINARY SUBMISSIONS:

1. That Ministry of Environment and Forest, Govt. of India through its notification dated 14/09/2006 (as amended) has made it mandatory to obtain Prior Environmental Clearance prior to establishment or expansion of any such project or activity which is listed in the schedule of notification. Environmental clearance shall be required for:
 - i. All new projects or activities listed in the Schedule to this notification.

- ii. Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
 - iii. Any change in product-mix in an existing manufacturing unit included in Schedule beyond the specified range.
 - iv. Objective of this process is to impose certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts.
2. That The environmental clearance shall be taken from Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level, the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity. The State Environment Impact Assessment Authority (SEIAA) shall base its decision on the recommendations of a State level Expert Appraisal Committee (SEAC).
3. That The SEIAA and SEAC, Uttar Pradesh have been constituted by Ministry of Environment and Forest & CC,

Govt. of India vide notification bearing no. S.O 3338(E) dt. 16.10.2017 and subsequently reconstituted through notification bearing no. S.O. 2276(E) dated 11/06/2021

4. Directorate of Environment, Govt. of U.P. has been declared to function as Secretariat to these statutory bodies i.e. SEIAA and SEAC by State Government.
5. That All such project proposals received to the SEIAA, UP for Prior Environmental Clearance are dealt according to the EIA Notification, 2006 (as amended).

REPLY ON MERITS

1. That It is submitted that respondent no. 5 made an application online on 25.08.2020 for Terms of Reference (ToR) "Common Biomedical Waste Treatment Facility (CBWTF) at village- Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria-274201 (UP), M/s JKN Purvanchal CBWTF Works R/o Village Paharpur, Post Gotha Rasoolpur Deoria, Uttar Pradesh Vide Proposal No. SIA/UP/MIS/55933/2020 under 7(d) category of EIA notification 2006 (as amended). The case was considered by SEAC in its 490th meeting dated. 14.09.2020. During the meeting, the project proponent along with his consultant made presentation. The committee discussed the matter and recommended to issue the Terms of Reference (ToR) for the preparation of EIA. Copy of minutes of 490th SEAC, Meeting held on 14.09.2020 is being filed herewith and marked as **Annexure no.01**.

2. That subsequently, the case was considered in 409th SEIAA meeting dated. 01.10.2020 wherein the State Level Environment Impact Assessment Authority agreed with the recommendations of the SEAC to issue the additional ToR's to proposed project for conducting EIA studies. Copy of minutes of 409th SEIAA, Meeting held on 01.10.2020 is being filed herewith and marked as **Annexure no.02.**
3. That Further, SEIAA, vide letter no. 424/Parya/SEAC/5790/2020 dated: 15/10/2020 issued Terms of Reference of the proposed project. Concerned copy of ToR letter dated 15/10/2022 is being filed herewith and marked as **Annexure no.03.**
4. That After the grant of ToR, a complaint letter dated 18.01.2021 of Dr Vinay Kumar Verma, Secretary, Medical Pollution Control Committee, Panki, Kanpur has been received regarding the Common Bio-Medical Waste Treatment Facility at Khasra No. 1006 Village Paharpur, Post Gotha Rasoolpur, District Deoria, UP. SEAC considered the said complaint dated 18.01.2021 in 523rd meeting dated 09.02.2021 and opined that "the complaint letter should be sent to CMO, Deoria & concerned RO, UP Pollution Control Board for providing the factual report regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site." Concerned copy of Minutes dated 09.02.2021 is being filed herewith and marked as **Annexure no.04.**

5. That subsequently, the complaint dated 18.01.2021 was considered in 452th SEIAA meeting dated. 25.02.2021 wherein the State Level Environment Impact Assessment Authority agreed with the recommendations of the SEAC that the complaint letter should be sent to CMO, Deoria & concerned RO, UP Pollution Control Board for providing the factual report regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site. Copy of minutes of 452th SEIAA, Meeting held on 25.02.2021 is being filed herewith and marked as **Annexure no.05.**
6. That Further, in continuation of 523rd SEAC meeting dated 09.02.2021 and 452th SEIAA meeting dated 25.02.2021, Directorate of Environment UP, has issued vide letter no. 840/Parya/samanay/2020 dated: 24/03/2021 to Member Secretary, UPPCB Lucknow. Concerned copy of letter dated 24/03/2022 is being filed herewith and marked as **Annexure no.06.**
7. That, Regional Officer, UPPCB Gorakhpur has submitted the factual report vide letter no 36A/NOC 176/2021 dated 20/04/2021. Concerned copy of letter dated 20/04/2021 is being filed herewith and marked as **Annexure no.07.**
8. That the Project proponent made an online application on 29/06/2021 for Environmental Clearance for Common Bio-Medical Waste Treatment Facility at Khasra No. 1006 Village Paharpur, Post Gotha Rasoolpur, District Deoria, U.P. The hard copy of the application was received on 02.09.2021. The

case was considered by SEAC in its 568th meeting dated. 08.09.2021. During the meeting, the project proponent along with his consultant made presentation. The committee discussed the matter and recommended grant of Environmental Clearance for the project proposal along with general and specific conditions. Copy of minutes of 568th SEAC, Meeting held on 08.09.2021 is being filed herewith and marked as **Annexure no.08**.

9. That subsequently, the case was considered in 505th SEIAA meeting dated. 25.10.2021 wherein State Level Environment Impact Assessment Authority decided to grant Environmental Clearance to the project along with all the general and specific conditions as suggested by SEAC and also adding following one specific conditions along with it:-

“The unit shall strictly comply with CPCB guidelines for setting up the Common Bio-Medical Waste Treatment Facility (CBWTF).”

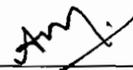
Copy of minutes of 505th SEIAA meeting held on 25.10.2021 is being filed herewith and marked as **Annexure no.09**.

10. That Further, SEIAA, issued Environmental Clearance for proposed project to effective implementation of general and specific condition imposed vide EC Identification no EC21B032UP156759 dated: 03/12/2021. Copy of Environmental Clearance letter dated 03/12/2021 is being filed herewith and marked as **Annexure no.10**.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- i. Dismiss this Appeal with Exemplary cost Or
- ii. Pass any such other order as may deem fit.



Respondent

THROUGH

PRIYANKA SWAMI

Advocate

Counsel for SEIAA, U.P.

Chamber 10, Satpura Tower

Kaushambi, Ghaziabad

Date: __.09.2022

IN THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

I.A NO. 68/2022

ORIGINAL APPLICATION NO. 142/2022

JAYANT KUMAR

...APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FOREST

AND CLIMATE CHANGE & ORS.

...RESPONDENTS

AFFIDAVIT

Affidavit of Sh. ANURAG KUMAR YADAV, aged about 46 years s/o Sh. P.N.Singh, presently posted as DEPUTY DIRECTOR, DIRECTORATE OF ENVIRONMENT U.P., having office at E-12/1, NOIDA, Uttar Pradesh.

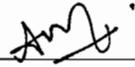
1. That I am posted as stated above and well conversant with the facts of the present case on the basis of official record and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions based on official records.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed there from.




DEPONENT

VERIFICATION 21 SEP 2022

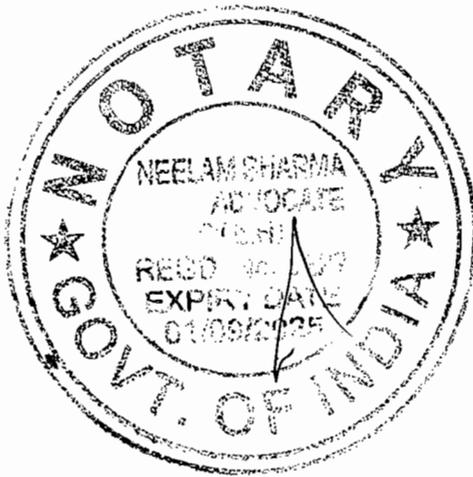
Verified on solemn affirmation at New Delhi on this ___ day of September, 2022, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed there from.



DEPONENT

[Faint, illegible text]

ATTESTED
NOTARY (Govt. of India)
Neelam Sharma
Advocate
Ch. No 165A, Gate No. No. 116
Patela House Courts,
New Delhi-110001
IM: 9900402301



21 SEP 2022

21. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
 22. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
 23. No parking shall be allowed outside the project boundary.
 24. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
 25. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
 26. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
 27. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
 28. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
 29. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
 30. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
 31. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
 32. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
 33. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
 34. All the internal drains are to be covered till the disposal point.
 35. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
 36. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect.
6. **Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post-Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works. File No. 5790/Proposal No. SIA/UP/MIS/55933/2020**

A presentation was made by project proponent. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- The Environmental clearance is sought for Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post- Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works.
- Salient features of the project:

Particulars	Details
Name of the company	M/S JKN PURVANCHAL CBWTF WORKS
Location of Industry	Village- Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria-274201 (UP)
S.No. In the schedule	7 (da): Common Bio-medical Waste Treatment Facility
Landuse	The land has been converted from agricultural to non- agricultural use.
Project Proponent	Mr. Amaresh Kumar Rai M/S JKN PURVANCHAL CBWTF WORKS Address: Village- Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria-274201 (UP)
Proposed plant capacity	Incinerator: 250 Kg/hr Autoclave: 800 Kg/batch Shredder: 150 Kg/hr Chemical Disinfection Tank: 1500 Ltr
Geo-Coordinates (Lat and Long)	26°38'33.06"N and 83°44'56.75"E
Total Plot Area (m ²)	5800 m ² (1.43 Acre)
Project Cost	80 lakh
Number of working Days	365
Water Requirement	10 KLD Borewell (CGWB permission shall be taken)
waste water generation	8 KLD will be treated in ETP, Treated water will be recycled in green belt etc.
Power requirement	32 KW Uttar Pradesh State Electricity Distribution Company limited, In case of power failure D.G. Set can be used (32 KVA capacity).
Man Power	Total 38 persons will hired for plant operations including officers, skilled and unskilled workers.
Air Pollution Control devices	Wet Scrubber, Cyclone and Bag Filter
Nos of stack	1 , height will be 30 Meter

3. Equipment and their capacity details:

Equipment	Installed Capacity	Number
Incinerator	250 Kg Per Hour	1
Autoclave	800 Kg Per Batch	1
Shredder	150 Kg Per Hour	1
Chemical Disinfection Tank	1500 Ltr	1
Effluent Treatment Plant	1 LD	1

- Source of waste: Waste generated from district Deoria, Maharajganj, Kushinagar and Gorakhpur is covering by Santkabar Nagar Facility which is more than 75 kms from proposed site. Hence as per CPCB guidelines new CBWTF can be established. UP Pollution Control Board has given permission on dated 08/09/2020.
- The project proposal falls under category 7 (da) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-06

The committee discussed the matter and recommended to issue terms of reference (TOR) for the preparation of Environment Impact Assessment Report (EIA) regarding the project:

- Letters from CMO, Deoria regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site.
- PP/Consultant should provide the details of other bio medical waste facility within 75 Km radius of the proposed site.
- Land conversion certificate from competent authority.
- Common biomedical waste inventory should be provided.
- The EIA report should address regarding the disposal of covid-19 waste as per the latest guidelines.
- Baseline data of post monsoon period October to December, 2020 should be submitted.

7. Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
8. Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures.
9. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
10. Executive summary of the project – giving a prima facie idea of the objectives of the proposal, use of resources, justification, etc. In addition, it should provide EMP.
11. Land requirement for the facility including its break up for various purposes, its availability and optimization.
12. Details of proposed layout clearly demarcating various activities such as security. Waste Storage Rooms, Waste Treatment Equipment Rooms/Areas, Treated Waste Storage Room, Pollution Control Devices like APCS and ETP, ash storage/disposal area, vehicle washing areas, and others such as admin area, worker's room, health centers, greenbelt, etc.
13. Details on collection and transportation of Bio Medical Waste from health care establishments, No. of vehicles and feature of vehicles, etc.
14. Details of the treatment equipment's capacity and make. Details of the incineration system – a statement on the compliance to the CPCB guidelines for common bio medical waste incinerators in respect of waste feed cutoffs, operating parameters of combustion chambers, flue gas cleaning, ash handling, etc. Details on fuel requirement for incineration. Details on flue gas emissions discharge through stack and proposed pollution control technologies. Details on residue/ash generation and management. Details of waste heat utilization, if any. Details on wastewater management alongwith zero discharge plans as committed by the project proponent.
15. Details of the proposed overall safety and health protection measures and submit specific programme.
16. Details on source of water and power supply.
17. Details of the existing access road(s)/walkways to the designed operations in the site and its layout.
18. Location of the incineration facility and nearest habitats with distances from the facility to be demarcated on a toposheet (1: 50000 scale).
19. Land use map based on satellite imagery including location specific sensitivities such as national parks / wildlife sanctuary, villages, industries, etc.
20. Topography details.
21. Surface water quality of nearby water bodies.
22. Details on proposed groundwater monitoring wells, locations, frequency of monitoring, parameters, etc.
23. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority alongwith list of beneficiaries with their mobile nos./address.
24. Action plan for the greenbelt development in accordance to CPCB published guidelines.
25. Details on pollution control technologies and online monitoring equipments.
26. Details on monitoring of pollutants at source –performance of the incinerator. Including operating hours, fuel consumption, operating parameters (Combustion chamber – temperature, pressure, Stack temperature, total particulate matter, HCl, NOx as per Bio Medial Waste (Management & Handling) Rules 1998.
27. Stack and fugitive emissions may be monitored for SPM, SO₂ & NOx as per Bio Medical Waste (Management & Handling) Rules 2016.
28. Details of Administrative and technical organizational structure.
29. EMP devised to mitigate the adverse impacts of the project should be provided along with item-wise cost of its implementation (Capital and recurring costs).
30. Details of the emergency preparedness plan and on-site & off-site disaster management plan.
31. Affidavit to be submitted for the actual surveys done with detailed photographs of monitoring etc.
32. NOC from UPPCB shall be taken and submitted to SEAC before submission of EIA report.

33. Examine the details of transportation of Hazardous wastes, and its safety in handling.
34. Examine and submit the details of on line pollutant monitoring.
35. Examine the details of monitoring of Dioxin and Furon.
36. MoU for disposal of ash through the TSDF.
37. MoU for disposal of scrubbing waste water through CETP.
38. Examine and submit details of monitoring of water quality around the landfill site.
39. Examine and submit details of the odour control measures.
40. Examine and submit details of impact on water body and mitigative measures during rainy season.
41. Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
42. Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
43. The storage and handling of hazardous wastes shall be as per the Hazardous Waste Management Rules.
44. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
45. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the SEIAA.
46. A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.
47. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
48. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.

7. Revision and Modification of Group Housing "Migsun Ultimo" at Plot No.- GH-03, Sector-03, Greater Noida, U.P., M/s Mahaluxmi Infrhome Pvt. Ltd. File No. 5205/Proposal No. SIA/UP/MIS/116176/2019

The committee noted that the matter was earlier discussed in 440th SEAC meeting dated 19/12/2019 and directed to defer the matter due to unavailability of some documents. The project proponent submitted their replies through letter dated 07/08/2020. Hence, the matter was listed in 490th SEAC meeting dated 14/09/2020.

A presentation was made by the project proponent along with their consultant M/s Ambiantal Global Private Limited. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Revision and Modification of Group Housing "Migsun Ultimo" located at Plot No. GH – 03, Sector – Omicron 3, Greater Noida, District-Gautam Buddh Nagar, State-Uttar Pradesh.
2. The environment clearance for the earlier proposal was issued by SEIAA, U.P. vide letter no. 163/Parya/SEAC/2929/2015/DD(Sh) dated 12 July, 2016 for the built-up area 1,41,954.1 m² and plot area 25,066.6 m² respectively.
3. Comparative details for existing and revision and modification project:

No.	Description	As per Earlier EC	Post Revision & Modification
		Area (m ²)	Area (m ²)
1.	Plot Area	25,066.60	25,066.60

Minutes of the 409th Meeting of the SEIAA, UP held on 01/10/2020

6. The project proponent shall submit the details of estimated construction waste generated during the construction period and its management plan within the next 3 months.
7. The project proponent shall submit the details of segregation plan of MSW within the next 3 months.
8. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. To reuse the water for irrigation, sprinkler and drip irrigation system shall be installed and maintained with the proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to the municipal sewer line.
9. The project proponent will ensure that a proper dust control management is practiced during the construction phase and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
10. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to the water harvesting pits and carbon sequestration parks / designed ecosystems.
11. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
12. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
13. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

6. Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post- Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works. File No. 5790/Proposal No. SIA/UP/MIS/55933/2020

SEIAA agreed with the recommendation of SEAC to grant ToR to the above project adding one condition:- The SEIAA agreed with the recommendation of the SEAC to issue the additional ToR;s to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.

[Handwritten signature]

Madan Kumar Singh RPS/jh

- 4- The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).

7. Revision and Modification of Group Housing "Migsun Ultimo" at Plot No.- GH-03, Sector-03, Greater Noida, U.P., M/s Mahaluxmi Infrhome Pvt. Ltd. File No. 5205/Proposal No. SIA/UP/MIS/116176/2019

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that the project is regarding revision and modification of previous project and the total waste water generated is 409 KLD for which STP of 300 KLD is being proposed which is inadequate in capacity. Hence SEIAA opined that the project proponent should submit proposal for STP of adequate capacity (20% more than total waste water generated) as per CPCB norms. The project proponent shall also review and submit revised water balance for monsoon and non-monsoon season.

8. Modification of Group Housing "Migsun Roof" at Khasra No.- 4, 5 & 51, Sik Road, District-Ghaziabad, U.P., M/s Mahaluxmi Realtech Pvt. Ltd. File No. 5206/Proposal No. SIA/UP/MIS/116255/2019

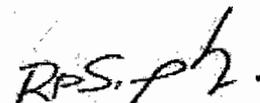
SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that the project is regarding modification of previous project and the total waste water generated is 329 KLD for which STP of 180 KLD is being proposed which is inadequate in capacity and the population is being increased substantially whereas solid waste generation is only marginal. Hence SEIAA opined that the project proponent should submit proposal for STP of adequate capacity (20% more than total waste water generated) as per CPCB norms. The project proponent shall also review and submit revised water balance for monsoon and non-monsoon season and solid waste generation calculation.

9. Hi-tech Township at Village-Kali Paschim, Maati, Ali Nagar Khurd, Ashraf Nagar and Ahamad Nagar, Raibareli Road, Lucknow., M/s Garv Bullditech Pvt. Ltd. File No. 606/Proposal No. SIA/UP/MIS/165573/2020

SEIAA noted that SEAC has commented that - *The validity of Environment clearance letter dated 02/06/2011 was already extended by SEIAA, U.P. for a period of 02 years i.e. 01/06/2018 to 31/05/2020 vide letter no. 328/Parya/SEAC/606/2018, dated 20/08/2020. The validity of Environment clearance letter dated 02/06/2011 expired on 31/05/2020. The project proponent applied for extension of validity on 28/07/2020 as per MoEF&CC notification dated 29th April 2015. In light of above provision, the project proponent had not submitted the request to the committee to condoned the delay, the committee discussed the matter and decided that the project proposal should be forwarded to SEIAA for decision/necessary action as per MoEF&CC, Govt. of India Notification no. S.O. 1141(E), dated 29/04/2015. SEIAA discussed and opined to extend the validity for 1 year i.e upto 31.05.2021 based on project proponent application.*



Madh Bhardwaj



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow-226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuipko@yahoo.com

Website : www.seiaaup.com

To,

M/s J.K.N Purvanhal CBWTF Works,
Village- Paharpur, Post- Gotha Rasoolpur,
District- Deoria, U.P- 274201

Ref. No. 424 /Parya/SEAC/5790/2020

Date: 15 October, 2020

Sub: Terms of Reference for Proposed Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post- Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works.

Dear Sir,

Please refer to your application/letter dated 25-8-2020 & 09-09-2020 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 14-09-2020 and SEIAA in its meeting dated 01-10-2020.

A presentation was made by project proponent. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The Environmental clearance is sought for Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post- Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works.
2. Salient features of the project:

Particulars	Details
Name of the company	M/S JKN PURVANCHAL CBWTF WORKS
Location of Industry	Village- Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria-274201 (UP)
S.No. In the schedule	7 (da): Common Bio-medical Waste Treatment Facility
Landuse	The land has been converted from agricultural to non- agricultural use.
Project Proponent	Mr. Amaresh Kumar Rai M/S JKN PURVANCHAL CBWTF WORKS Address: Village- Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria-274201 (UP)
Proposed plant capacity	Incinerator: 250 Kg/hr Autoclave: 800 Kg/batch Shredder: 150 Kg/hr Chemical Disinfection Tank: 1500 Ltr
Geo-Coordinates (Lat and Long)	26°38'33.06"N and 83°44'56.75"E
Total Plot Area (m ²)	5800 m ² (1.43 Acre)
Project Cost	80 lakh
Number of working Days	365
Water Requirement	10 KLD Borewell (CGWB permission shall be taken)
waste water generation	8 KLD will be treated in ETP, Treated water will be recycled in green belt etc.
Power requirement	32 KW Uttar Pradesh State Electricity Distribution Company limited, In case of power failure D.G. Set can be used (32 KVA capacity).
Man Power	Total 38 persons will hired for plant operations including officers, skilled and unskilled workers.
Air Pollution Control devices	Wet Scrubber, Cyclone and Bag Filter
Nos of stack	1, height will be 30 Meter

3. Equipment and their capacity details:

Equipment	Installed Capacity	Number
Incinerator	250 Kg Per Hour	1
Autoclave	800 Kg Per Batch	1
Shredder	150 Kg Per Hour	1
Chemical Disinfection Tank	1500 Ltr	1
Effluent Treatment Plant	1 LD	1

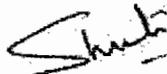
4. Source of waste: Waste generated from district Deoria, Maharajganj, Kushinagar and Gorakhpur is covering by Santkabir Nagar Facility which is more than 75 kms from proposed site. Hence as per CPCB guidelines new CBWTF can be established. UP Pollution Control Board has given permission on dated 08/09/2020.
5. The project proposal falls under category 7 (da) of EIA Notification, 2006 (as amended).
The committee discussed the matter and recommended to issue the terms of reference (TOR) for the preparation of EIA regarding the project as follows:
 1. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
 2. Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
 3. MOU signed between the project proponent and the consultant should be submitted.
 4. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
 5. Public hearing shall be conducted as per EIA notification, 2006 (as amended).
 6. Letters from CMO, Deoria regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site.
 7. PP/Consultant should provide the details of other bio medical waste facility within 75 Km radius of the proposed site.
 8. Land conversion certificate from competent authority.
 9. Common biomedical waste inventory should be provided.
 10. The EIA report should address regarding the disposal of covid-19 waste as per the latest guidelines.
 11. Baseline data of post monsoon period October to December, 2020 should be submitted.
 12. Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
 13. Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures.
 14. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
 15. Executive summary of the project – giving a prima facie idea of the objectives of the proposal, use of resources, justification, etc. In addition, it should provide EMP.
 16. Land requirement for the facility including its break up for various purposes, its availability and optimization.
 17. Details of proposed layout clearly demarcating various activities such as security. Waste Storage Rooms, Waste Treatment Equipment Rooms/Areas, Treated Waste Storage Room, Pollution Control Devices like APCS and ETP, ash storage/disposal area, vehicle washing areas, and others such as admin area, worker's room, health centers, greenbelt, etc.
 18. Details on collection and transportation of Bio Medical Waste from health care establishments, No. of vehicles and feature of vehicles, etc.
 19. Details of the treatment equipment's capacity and make. Details of the incineration system – a statement on the compliance to the CPCB guidelines for common bio medical waste incinerators in respect of waste feed cutoffs, operating parameters of combustion chambers, flue gas cleaning, ash handling, etc. Details on fuel requirement for incineration. Details on flue gas emissions discharge through stack and proposed pollution control technologies. Details on residue/ash generation and

- management. Details of waste heat utilization, if any. Details on wastewater management along with zero discharge plans as committed by the project proponent.
20. Details of the proposed overall safety and health protection measures and submit specific programme.
 21. Details on source of water and power supply.
 22. Details of the existing access road(s)/walkways to the designed operations in the site and its layout.
 23. Location of the incineration facility and nearest habitats with distances from the facility to be demarcated on a toposheet (1: 50000 scale).
 24. Land use map based on satellite imagery including location specific sensitivities such as national parks / wildlife sanctuary, villages, industries, etc.
 25. Topography details.
 26. Surface water quality of nearby water bodies.
 27. Details on proposed groundwater monitoring wells, locations, frequency of monitoring, parameters, etc.
 28. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
 29. Action plan for the greenbelt development in accordance to CPCB published guidelines.
 30. Details on pollution control technologies and online monitoring equipments.
 31. Details on monitoring of pollutants at source –performance of the incinerator. Including operating hours, fuel consumption, operating parameters (Combustion chamber – temperature, pressure, Stack temperature, total particulate matter, HCl, NOx as per Bio Medical Waste (Management & Handling) Rules 1998.
 32. Stack and fugitive emissions may be monitored for SPM, SO₂ & NOx as per Bio Medical Waste (Management & Handling) Rules 2016.
 33. Details of Administrative and technical organizational structure.
 34. EMP devised to mitigate the adverse impacts of the project should be provided along with item-wise cost of its implementation (Capital and recurring costs).
 35. Details of the emergency preparedness plan and on-site & off-site disaster management plan.
 36. Affidavit to be submitted for the actual surveys done with detailed photographs of monitoring etc.
 37. NOC from UPPCB shall be taken and submitted to SEAC before submission of EIA report.
 38. Examine the details of transportation of Hazardous wastes, and its safety in handling.
 39. Examine and submit the details of on line pollutant monitoring.
 40. Examine the details of monitoring of Dioxin and Furon.
 41. MoU for disposal of ash through the TSDF.
 42. MoU for disposal of scrubbing waste water through CETP.
 43. Examine and submit details of monitoring of water quality around the landfill site.
 44. Examine and submit details of the odour control measures.
 45. Examine and submit details of impact on water body and mitigative measures during rainy season.
 46. Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
 47. Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
 48. The storage and handling of hazardous wastes shall be as per the Hazardous Waste Management Rules.
 49. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
 50. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the SEIAA.
 51. A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.

52. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
53. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended. You are advised to submit the EIA/EMP for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14/09/2006 as amended. The matter will not be considered pending till your reply as above is received.


(Shrutika Shukla)
Nodal, SEIAA/
Deputy Director

No...../Parya/SEAC/5790/2018 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, Deoria.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.


(Shrutika Shukla)
Nodal, SEIAA/
Deputy Director

Minutes of 523rd SEAC Meeting Dated 09/02/2021

The 523rd meeting of SEAC was held through video in view of the Corona Virus Disease (Covid-19) on 09/02/2021. Following members were participated in the online meeting:

1.	Dr. Sarita Sinha,	Chairperson/Member
2.	Dr. Virendra Misra,	Member
3.	Dr. Pramod Kumar Mishra,	Member
4.	Dr. Ranjeet Kumar Dalela,	Member
5.	Dr. Ajoy Kumar Mandal,	Member
6.	Shri Rajive Kumar,	Member
7.	Shri Meraj Uddin,	Member

The Chairman welcomed the members to the 523rd SEAC meeting which was conducted online. The SEAC unanimously took following decisions on the agenda points discussed:

- 1. Bio Medical Waste Treatment Facility, Village-Dhollaheri, Chilkana Gandewar Road, District-Saharanpur., M/s Nature Clean Bio-Medical Waste Management, के सम्बन्ध में श्री सुरेश चन्द्र यादव, लीगल एडवाइजर, कॉमन बायो-मेडिकल वेस्ट फैसिलिटी ऑपरेटर्स एसोसिएशन, 21, ई-ब्लाक, पनकी, कानपुर के शिकायती पत्र दिनांक 29.11.2020 पर विचार-विमर्श। File No. 5694/Proposal No. SIA/UP/MIS/184722/2020**

RESOLUTION AGAINST AGENDA NO-01

The committee discussed the letter dated 22/11/2020 of Shri Suresh Chand Yadav, Legal Officer, Common Bio Medical Waste Facility Operators Association and opined that the complaint letter should be sent to CMO, Saharanpur for providing the factual report regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site. Both TOR (File No. 5694 & 5507) should be kept in abeyance unless the clarification is not obtained.

- 2. Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village- Paharpur, Post-Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works, के सम्बन्ध में डॉ० विनय कुमार वर्मा, सचिव, मेडिकल पॉल्यूशन कंट्रोल कमेटी, 21, ई-ब्लाक, पनकी, कानपुर के शिकायती पत्र दिनांक 18.01.2021 पर विचार-विमर्श। File No. 5790/Proposal No. SIA/UP/MIS/55933/2020**

RESOLUTION AGAINST AGENDA NO-02

The committee discussed the letter dated 18/01/2021 of Dr. Vinay Kumar Verma, Secretary, Medical Pollution Control Committee, Panki, Kanpur and opined that the complaint letter should be sent to CMO, Deoria & concerned RO, UP Pollution Control Board for providing the factual report regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docupiko@yahoo.com

Website : www.seiaaup.com

Minutes of the 452nd Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 25.02.2021

The meeting of 452nd State Level Environment Impact Assessment Authority, UP (SEIAA) was held on 25.02.2021 at the Directorate of Environment. The following were present in the meeting:-

- | | |
|------------------------------|------------------------------|
| 1. Prof. Rana Pratap Singh | Chairman, SEIAA, U.P |
| 2. Dr. (Smt.) Madhu Bhardwaj | Member, SEIAA, U.P |
| 3. Sri Ashish Tiwari | Member Secretary, SEIAA, U.P |

Agenda-A: -Complaints/letters – Nil

Agenda-B: -Reply- Nil

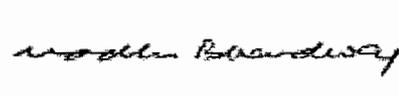
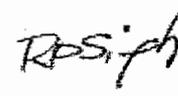
Agenda-C: - Minutes of 523rd SEAC Meeting Dated 09/02/2021

- Bio Medical Waste Treatment Facility, Village-Dhollaheer, Chilkana Gandewar Road, District-Saharanpur., M/s Nature Clean Bio-Medical Waste Management, के सम्बन्ध में श्री सुरेश चन्द्र यादव, लीगल एडवाइजर, कॉमन बायो-मेडिकल वेस्ट फ़ैसिलिटी ऑपरेटर्स एसोसिएशन, 21, ई-ब्लॉक, पनकी, कानपुर के शिकायती पत्र दिनांक 29.11.2020 पर विचार-विमर्श। File No. 5694/Proposal No. SIA/UP/MIS/184722/2020

SEIAA agreed with the recommendation of the SEAC that the complaint letter should be sent to CMO, Saharanpur for providing the factual report regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site. Both TOR (File No. 5694 & 5507) should be kept in abeyance unless the clarification is not obtained.

- Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village- Paharpur, Post-Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works के सम्बन्ध में डॉ० विनय कुमार वर्मा, सचिव, मेडिकल पॉल्यूशन कंट्रोल कमेटी, 21, ई-ब्लॉक, पनकी, कानपुर के शिकायती पत्र दिनांक 18.01.2021 पर विचार-विमर्श। File No. 5790/Proposal No. SIA/UP/MIS/55933/2020

SEIAA agreed with the recommendation of the SEAC that the complaint letter should be sent to CMO, Deoria & concerned RO, UP Pollution Control Board for providing the factual report regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site.

प्रेषक,

निदेशक,
पर्यावरण निदेशालय, उ०प्र०,
विनीत खण्ड-1, गोमती नगर, लखनऊ-226010

सेवा में,

सदस्य सचिव,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ, उ०प्र०।

पत्रांक : 840 /पर्या./सामान्य/2020

दिनांक 24 मार्च, 2021

विषय:- Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post-Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works, File No. 5790/Proposal No. SIA/UP/MIS/55933/2020

महोदय,

कृपया उपरोक्त प्रस्ताव पर राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति की बैठक दिनांक 09.02.2021 में विचार कर निम्नवत् संस्तुति की गई :-

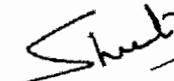
The committee discussed the letter dated 18/01/2021 of Dr. Vinay Kumar Verma, Secretary, Medical Pollution Control Committee, Panki, Kanpur and opined that the complaint letter should be sent to CMO, Deoria & concerned RO, UP Pollution Control Board for providing the factual report regarding feasibility/requirement of Common Biomedical Waste Treatment Facility at the proposed site.

समिति की संस्तुति के आधार पर राज्य स्तरीय पर्यावरण प्रभाव निर्धारण प्राधिकरण, उ०प्र० की बैठक दिनांक 25.02.2021 में भी उक्त प्रकरण पर विचार किया गया, जिसमें प्राधिकरण द्वारा समिति की संस्तुतियों पर तटस्थ सहमति रखते हुये प्रकरण की factual report प्राप्त होने के उपरान्त ही विचार किये जाने का मत स्थिर किया गया।

अतः अनुरोध है कि प्रकरण के सम्बन्ध में आवश्यक कार्यवाही करवाते हुए सूचना उपलब्ध कराने का कष्ट करें।

संलग्नक- यथोक्त।

भवदीया,



(श्रुति शुक्ला)

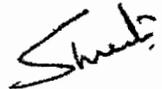
उप निदेशक,

पर्यावरण निदेशालय, उ०प्र०।

ofc

प्रतिलिपि- निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, देवरिया, उ०प्र०।
2. चीफ मेडिकल आफिसर देवरिया, उ०प्र०।



(श्रुति शुक्ला)

उप निदेशक,

पर्यावरण निदेशालय, उ०प्र०।

ofc



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

REGIONAL OFFICE

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या
Ref. No. में 36A/रूत० औ० सी० 176/2021

दिनांक
Dated 20/4/21

उपनिदेशक,
पर्यावरण निदेशालय, उ०प्र०, विनीत खण्ड-1,
गोमतीनगर,
लखनऊ-22710

विषय: Common Bio-Medical Waste Treatment Facility at Khasra No1996, Vill- Pahadpur, Post- Gotha Rasoolpur, Distt- Deoria, U.P., M/s JKN Purvanchal CBWTF Works, File No. 5790/Proposal No. SIA/UP/MIS/55933/2020.

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक सं० एच 61314/सी०-6/एन०ओ०सी०-320/जी०के०पी०/21, दिनांक 31.03.2021 एवं अपने पत्रांक सं० 840/पर्या०/सामान्य/2020, दिनांक 24.03.2021 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से श्री विनय कुमार वर्मा सेकेट्री एम०पी०सी०सी०, कानपुर द्वारा शिकायत मेंसर्स जे०के०एन० पूर्वांचल सी०बी०डब्ल्यू०टी०एफ०, ग्राम- पहाड़पुर, जनपद- देवरिया के संदर्भ में आख्या चाही गयी है। शिकायत के बिन्दुओं पर आख्या का विवरण निम्नवत है:-

1. प्रस्तावित स्थल के पूरब दिशा में लगभग 2 कि०मी० पर ग्राम-धनौटी रजडीहा अनुमानित आबादी लगभग 1000 स्थित है। पश्चिम दिशा में 600 मी० पर ग्राम-पहाड़पुर का रूईया टोला अनुमानित आबादी 900 स्थित है। दक्षिण दिशा में 1.2 कि०मी० की दूरी पर ग्राम-भगवानपुर अनुमानित आबादी 1000 स्थित है। प्रस्तावित इकाई द्वारा प्रेषित लोकेशन मैप के अनुसार इन्सिन्रेटर से उत्तर दिशा में लगभग 200 मी० की दूरी पर ग्राम-पहाड़पुर की छिटपुट आबादी एवं 300 मीटर की दूरी पर घनी आबादी, जिसकी अनुमानित संख्या लगभग 2000 है।
2. गोरखपुर मण्डल में जनपद- देवरिया, गोरखपुर, कुशीनगर एवं महाराजगंज जनपद आच्छादित है। वर्तमान में चारो जनपदों में कोई भी कामन बायो मेडिकल वेस्ट यूनिट स्थापित/संचालित नहीं है।
3. M/s M.P.C.C. (मेडिकल पॉल्यूशन कमेटी) नाम से बस्ती मण्डल खलीलाबाद जिला-संत कबीर नगर में स्थापित है जिसकी दूरी 135 कि०मी० है तथा प्रदूषण नियंत्रण बोर्ड द्वारा निरीक्षण में पाया गया कि इस यूनिट की क्षमता काफी कम है जो समुचित मात्रा में बायो वेस्ट का निस्तारण नहीं कर पा रही है। बायो वेस्ट निस्तारण नहीं कर पाने की वजह से बोर्ड के पत्र सं० H36/96 सी 6/BMW/48/2019 दिनांक 25.05.2019 और पत्र सं० H53849/सी-6/BMW/48/2020 दिनांक 13.10.2020 क्रमशः पर्यावरण क्षतिपूर्ति का जुर्माना रु 21.20 लाख एवं 13.44 लाख रुपया आरोपित किया गया। उपरोक्त के सम्बन्ध में पत्र संलग्न किया जाता है। M/s MPCC, गोरखपुर के नाम से कोई भी बायो वेस्ट फैसिलिटी कार्यरत नहीं है। M/s Silkon Welfare Society, Ghazipur नाम से इकाई बनाम मण्डल के जिलों के लिये सेवा प्रदान करती है। M/s JKN Purvanchal CBWTF Works का प्रस्तावित स्थल खसरा 1006 ग्राम-पहाड़पुर, आटा मिल, राईस मिल, स्कूल धार्मिक स्थान से 01 किलोमीटर से ज्यादा की दूरी पर है। निरीक्षण में शिकायत गलत पाया गया। M/s JKN Purvanchal CBWTF Works की स्थापना उपयुक्त है तथा इस COVID-19 की महामारी को कन्ट्रोल करने के लिये अत्यन्त आवश्यक है।

भवदीय

(पंकज यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि- मुख्य पर्यावरण अधिकारी (वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

कार्यालय-मुख्य चिकित्सा अधिकारी, देवरिया

पत्र सं०-वी०एम० डब्लू०/11/2021

दिनांक 9/4/2021

महोदय,

निदेशक

पर्यावरण निदेशक, उ०प्र०

वीनीत खण्ड-1, गोमतीनगर

लखनऊ-226010

विषय-कामन बायो मेडिकल वेस्ट ट्रिटमेन्ट फेसिलीटी मे०जे०के०एन० पूर्वांचल
सी०बी०डब्ल्यू०टी०एफ० वर्क्स ग्राम पहाड़पुर खसरा नं०-1006 में स्थापना के
सम्बंध में-

File No.-5790/Proposal No.-SIA/UP/MIS/55933/2020

महोदय,

आपके पत्र सं०840/पर्या/सामान्य/2020 के सम्बंध में आपको सूचित करना है कि देवरिया जिले में तथा देवरिया जिले के 135 किमी० की रेडियस में कोई भी सी०बी०डब्ल्यू०टी०एफ० यूनिट कार्यरत नहीं है।

ग्राम पहाड़पुर, देवरिया जिला में सी०बी०डब्ल्यू०टी०एफ० की स्थापना उपयुक्त होगा तथा फीजीवील होगा जिससे 48 घन्टे में वायोटेस्ट का निस्तारण नियमानुसार हो सकेगा।

भवदीय

डॉ० आलोक पान्डेय
मुख्य चिकित्साधिकारी
देवरिया

प्रतिलिपि-क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियन्त्रण बोर्ड

गोरखपुर

भवदीय

डॉ० आलोक पान्डेय
मुख्य चिकित्साधिकारी
देवरिया



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No.

A-6/8M/W/4-8/2019

Dated 20/07/19

सेवा में,

मे० मेडिकल पॉल्यूशन कंट्रोल कमेटी,
डी०-33, यू०पी०एस०आई०डी०सी०, औद्योगिक क्षेत्र,
खलीलाबाद, संतकबीर नगर,

विषय :- संस्था द्वारा किए गए विगत उल्लंघन को दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने के संबंध में।

महोदय,

आपकी संस्था का बोर्ड के क्षेत्रीय कार्यालय बस्ती द्वारा दिनांक 43.07.2017 को निरीक्षण किया गया था। उक्त निरीक्षण आख्या के आधार पर संस्था के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथा संशोधित की धारा-33ए० के अन्तर्गत दिनांक 29.09.2017 को कारण बताओं नोटिस प्रेषित किया गया था। संस्था का क्षेत्रीय कार्यालय बस्ती द्वारा दिनांक 26.10.2017 एवं दिनांक 04.06.2018 को निरीक्षण किया गया। निरीक्षण के समय पाया गया कि संस्था द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा बायोमेडिकल वेस्ट मैनेजमेन्ट रूल्स 2016 का अनुपालन नहीं किया गया है। उक्त को दृष्टिगत रखते हुए संस्था के विरुद्ध जारी कारण बताओं नोटिस दिनांक 29.09.2017 की पुष्टि करते हुए दिनांक 25.06.2018 को बन्दी आदेश जारी किया गया। इस प्रकार संस्था द्वारा 212 दिनों का उल्लंघन किया गया। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, की मार्गदर्शिका के अनुसार संस्था पर प्रतिदिन रु० 10.000 (रु० दस हजार मात्र) पर्यावरणीय क्षति आंकलित होती है। संस्था द्वारा 212 दिनों का उल्लंघन किया गया है। इस प्रकार संस्था पर रु० 21.20 लाख (रु० इक्कीस लाख बीस हजार मात्र) कुल पर्यावरणीय क्षति का आंकलन किया जाता है। संस्था से पूर्व रें रु० 50.000 (रु० पचास हजार मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में धनराशि को बोर्ड में जमा कराया गया है।

अतः उपरोक्त को दृष्टिगत रखते हुए मे० मेडिकल पॉल्यूशन कंट्रोल कमेटी, डी०-33, यू०पी०एस०आई०डी०सी०, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर, पर रु० 20.70 लाख (रु० बीस लाख सत्तर हजार मात्र) का पर्यावरणीय क्षतिपूर्ति के रूप में अर्धदण्ड अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या-701502010002104 आई०एफ०एस०सी० कोड UBINO570150 में एक सप्ताह के

अन्दर जमा कर जमा की गई धनराशि का साक्ष्य क्षेत्रीय कार्यालय व बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी,
वृत्त-6

प्रतिलिपि :-

1 क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी,
वृत्त-6



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 1538/19 / सी-6/बी.एम.ए.ए.सी/48/वस्ती/2020

Dated 13/10/20

पंजीकृत

मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी,
डी-33, यू.पी.एस.आई.डी.सी.,
औद्योगिक क्षेत्र, खलीलाबाद,
संतकबीर नगर।

विषय: संस्था के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध।

उपरोक्त विषयक इस कार्यालय के पत्रांक एच/53186/सी0-6/बी0एम0डब्ल्यू0/48/वस्ती/2020 दिनांक 23.09.2020 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा संस्था के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत निम्न निर्देश जारी किये गये हैं :-

1. यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर द्वारा संस्था में भण्डारित कोविड-19 एवं अन्य बायो मेडिकल वेस्ट का निस्तारण कानपुर देहात स्थित टी. एस.डी.एफ. के इन्सीनिरेटर में निस्तारित करना सुनिश्चित करें।
2. यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर द्वारा किसी भी दशा में कोविड-19 एवं अन्य बायो मेडिकल वेस्ट का भण्डारण परिसर में न किया जायें।
3. यह कि मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर द्वारा बायो मेडिकल वेस्ट मैनेजमेन्ट रुल्स, 2016 एवं केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा कोविड-19 वेस्ट के निस्तारण हेतु निर्धारित गाइड लाइन रिवीजन-04 का अक्षरशः से अनुपालन सुनिश्चित किया जायें।

उपरोक्त निर्देशों का तत्काल अनुपालन सुनिश्चित करते हुये कृत कार्यवाही की सूचना बोर्ड को अवगत कराये। उक्त के अतिरिक्त संस्था मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर द्वारा किये गये कोविड-19 वेस्ट एवं अन्य बायो मेडिकल वेस्ट के निस्तारण नियमानुसार/गाइड लाइन के अनुरूप नहीं किये जाने के दृष्टिगत क्यों न मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध दिनांक 02.06.2020 से दिनांक 21.09.2020 तक के उत्लंगन को दृष्टिगत रखते हुये ₹0 13,44,000/- (₹0 तेरह लाख चौवालिस हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

बोर्ड के क्षेत्रीय कार्यालय बस्ती द्वारा संस्था का निरीक्षण दिनांक 08.10.2020 को किया गया। निरीक्षण के समय संस्था परिसर के अन्दर अधिकाधिक मात्रा में बायोमेडिकल वेस्ट कोविड-19 वेस्ट एवं कोविड-19 के अतिरिक्त अन्य बायोमेडिकल वेस्ट का भण्डारण किया हुआ पाया गया। उक्त भण्डारण खुले में तथा कुछ सेड के अन्दर बैग्स में भण्डारित पाया गया है। परिसर के अन्दर खुले में भण्डारित अधिक मात्रा में बायोमेडिकल वेस्ट के भण्डारण से आस-पास के क्षेत्र में तीव्र दुर्गन्ध व्याप्त पाई गई।

संस्था में स्थापित इन्सीनिरेटर की क्षमता के सापेक्ष अत्यधिक भार (ओवरलोड) है प्रतिदिन 16 से 18 घण्टे लगातार संचालन के उपरान्त भी परिसर के अन्दर कोविड-19 व उक्त वेस्ट के अतिरिक्त अन्य बायोमेडिकल वेस्ट का निस्तारण प्रतिदिन नहीं किये जाने से परिसर के अन्दर अधिकाधिक मात्रा में बायोमेडिकल वेस्ट खुले में भण्डारित किया गया है।

बोर्ड द्वारा जारी निर्देश दिनांक 23.09.2020 का अनुपालन सुनिश्चित करने हेतु बोर्ड के क्षेत्रीय कार्यालय वस्ती के पत्र दिनांक 25.09.2020 एवं 05.10.2020 द्वारा संस्था को नोटिस प्रेषित किया गया है। संस्था द्वारा उक्त नोटिस में उल्लिखित बिन्दुओं का अनुपालन नहीं किया गया है। संस्था के परिसर के अन्दर भण्डारित बायोमेडिकल वेस्ट (कोविड-19) एवं कोविड-19 वेस्ट के अतिरिक्त अन्य बायोमेडिकल वेस्ट को निस्तारण कानपुर देहात स्थित टी0एस0डी0एफ0 के इन्सीनिरेटर में निस्तारण किये जाने की कोई भी प्रगति/अनुपालन की कार्यवाही नहीं की गई है।

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13/10/20

संस्था ने अपने पत्र दिनांक 03.10.2020 एवं 04.10.2020 द्वारा बोर्ड द्वारा जारी निर्देश की अनुपालन आख्या प्रेषित किया है। परन्तु क्षेत्रीय कार्यालय के निरीक्षण आख्या दिनांक 08.10.2020 को दृष्टिगत रखते हुए उक्त अनुपालन आख्या तथ्यों से परे एवं असत्य है। इस प्रकार संस्था द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत जारी निर्देश दिनांक 23.09.2020 का अनुपालन नहीं किया जा रहा है।

उक्त के संबंध में क्षेत्रीय कार्यालय द्वारा संस्था के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की है।

दिनांक 25.09.2020 को बोर्ड के क्षेत्रीय कार्यालय बस्ती द्वारा संस्था की शुद्धिकृत उत्प्रेषण का नमूना एकत्र किया गया था। नमूने की विश्लेषण आख्या में बीओडी की मात्रा 42 मिग्रा/ली तथा सीओडी की मात्रा 272 मिग्रा/ली पाई गई हैं। जोकि निर्धारित मानकों से अधिक है।

अतः उपरोक्त को दृष्टिगत रखते हुए सक्षम अधिकारी के अनुमोदनोपरान्त संस्था के विरुद्ध ₹ 13.44 लाख (₹ 10 लाख चौवालिस हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाता है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिन में उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनिशन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा करना सुनिश्चित करें अन्यथा संस्था के विरुद्ध नियमानुसार कार्यवाही की जायेगी जिसका सम्पूर्ण उत्तरदायित्व संस्था के संचालको का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत


मुख्य पर्यावरण अधिकारी
(वृत्त-6)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, संतकबीर नगर।
2. मुख्य चिकित्सा अधिकारी, संतकबीर नगर।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती को इस आशय के साथ प्रेषित कि संस्था के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि जमा कराये जाने के संबंध में आवश्यक कार्यवाही करना सुनिश्चित करें।
4. लेखा प्रभारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।


मुख्य पर्यावरण अधिकारी
(वृत्त-6)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 152575 / C-6 / B.M.W. / 48 / M.P. - C.C. / 2024

Date 2/11/24

ई-मेल द्वारा

सेवा में,
जिलाधिकारी,
संतकबीर नगर।

विषय: मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम.पी.सी.सी), डी-33, यू.पी.एस.आई.डी.सी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रू० 13.44 लाख (रू० तेरह लाख चौवालिस हजार मात्र) को भू-राजस्व की भाँति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच.53849/सी-6/बी.एम.डब्ल्यू/48/बस्ती/2020 दिनांक 13.10.2020 को संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम.पी.सी.सी), डी-33, यू.पी.एस.आई.डी.सी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध रू० 13.44 लाख (रू० तेरह लाख चौवालिस हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है (पत्र की छाया प्रति संलग्न)। संस्था द्वारा उक्त पर्यावरणीय क्षतिपूर्ति धनराशि बोर्ड में अभी तक जमा नहीं किया गया है। इस सम्बन्ध में माननीय एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0 संख्या 72/2020 में दोषी हेल्थ केयर फैसेलेटीज एवं सी.वी.डब्ल्यू.टी.एफ. के विरुद्ध बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि की रिकवरी हेतु दिनांक 18.01.2021 को निम्नागुसार आदेश पारित किये गये हैं:-

"VII. RECOMMENDATIONS BY THE OVERSIGHT COMMITTEE

In view of the above, we recommend as follows:

(15) *EC of Rs. 7.60 Cr and Rs. 1.43 Cr have been imposed against 141 HCFs and 08 CBWTFs, respectively. The imposed penalty has yet not been realized. State PCB may be directed to take necessary action and ensure realization of EC as per the prescribed procedure.*

11. *The report is accepted and further action may be taken in terms of the recommendations by the concerned authorities in the State of UP, which may be monitored by the Chief Secretary, UP. Apart from the action to be taken in the State of UP, all the States/UTs may take further follow up action in terms of para 8 above which may be reviewed by the Chief Secretaries of all the States/UTs and also monitored by the CPCB at the national level.*

अतः उपरोक्त को दृष्टिगत रखते हुये आपसे अनुरोध है कि संस्था के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू० 13.44 लाख (रू० तेरह लाख चौवालिस हजार मात्र) की भू-राजस्व की भाँति वसूली कराने का कष्ट करें, जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 18.01.2021 का अनुपालन सुनिश्चित किया जा सके।

भवदीय,

संलग्नक :- यथोपरि।

(आशोक तिवारी)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्री एल0एम0 सोनी, पी0पी0एस0, माननीय ओवर साईट कमेटी, पर्यावरण निदेशालय, विनीत खण्ड-1, गोमती नगर, लखनऊ को सूचनाार्थ प्रेषित।
2. मुख्य चिकित्सा अधिकारी, संतकबीर नगर को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बस्ती को इस निर्देश के साथ प्रेषित कि संस्था के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि की वसूली हेतु जिलाधिकारी, संतकबीर नगर से सम्पर्क कर आवश्यक कार्यवाही कराये।

(सदस्य सचिव)

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2720641, 2720642, 2720643, 2720644, 2720645, 2720646, 2720647, 2720648, 2720649, 2720650, 2720651, 2720652, 2720653, 2720654, 2720655, 2720656, 2720657, 2720658, 2720659, 2720660, 2720661, 2720662, 2720663, 2720664, 2720665, 2720666, 2720667, 2720668, 2720669, 2720670, 2720671, 2720672, 2720673, 2720674, 2720675, 2720676, 2720677, 2720678, 2720679, 2720680, 2720681, 2720682, 2720683, 2720684, 2720685, 2720686, 2720687, 2720688, 2720689, 2720690, 2720691, 2720692, 2720693, 2720694, 2720695, 2720696, 2720697, 2720698, 2720699, 2720700, 2720701, 2720702, 2720703, 2720704, 2720705, 2720706, 2720707, 2720708, 2720709, 2720710, 2720711, 2720712, 2720713, 2720714, 2720715, 2720716, 2720717, 2720718, 2720719, 2720720, 2720721, 2720722, 2720723, 2720724, 2720725, 2720726, 2720727, 2720728, 2720729, 2720730, 2720731, 2720732, 2720733, 2720734, 2720735, 2720736, 2720737, 2720738, 2720739, 2720740, 2720741, 2720742, 2720743, 2720744, 2720745, 2720746, 2720747, 2720748, 2720749, 2720750, 2720751, 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2720863, 2720864, 2720865, 2720866, 2720867, 2720868, 2720869, 2720870, 2720871, 2720872, 2720873, 2720874, 2720875, 2720876, 2720877, 2720878, 2720879, 2720880, 2720881, 2720882, 2720883, 2720884, 2720885, 2720886, 2720887, 2720888, 2720889, 2720890, 2720891, 2720892, 2720893, 2720894, 2720895, 2720896, 2720897, 2720898, 2720899, 2720900, 2720901, 2720902, 2720903, 2720904, 2720905, 2720906, 2720907, 2720908, 2720909, 2720910, 2720911, 2720912, 2720913, 2720914, 2720915, 2720916, 2720917, 2720918, 2720919, 2720920, 2720921, 2720922, 2720923, 2720924, 2720925, 2720926, 2720927, 2720928, 2720929, 2720930, 2720931, 2720932, 2720933, 2720934, 2720935, 2720936, 2720937, 2720938, 2720939, 2720940, 2720941, 2720942, 2720943, 2720944, 2720945, 2720946, 2720947, 2720948, 2720949, 2720950, 2720951, 2720952, 2720953, 2720954, 2720955, 2720956, 2720957, 2720958, 2720959, 2720960, 2720961, 2720962, 2720963, 2720964, 2720965, 2720966, 2720967, 2720968, 2720969, 2720970, 2720971, 2720972, 2720973, 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9. Non-Agro Warehouse (Industrial Shed) and logistic facility at Khasra No.- 8477, 74, 64, 66, 67, 73, 72, 70, 71, 76, 69, 68, 65 situated in Village-Bani and Khasra No.- 313, 314, situated in Village-Sarai Shehzadi, Post-Bijnor, Tehsil-Sarojini Nagar, Lucknow., Smt. Shweta Sharma, M/s BG Link Infrastructure LLP. File No. 6413/Proposal No. SIA/UP/MIS/214363/2021

RESOLUTION AGAINST AGENDA NO-09

The project proponent/consultant has not submitted the approved plan issued from the competent authority. The case will be discussed after the submission of online information on the prescribed portal.

10. Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village- Paharpur, Post-Gotha Rasoolpur, District-Deoria, U.P., Shri Amaresh Kumar Rai, M/s JKN Purvanchal CBWTF Works. File No. 5790/Proposal No. SIA/UP/MIS/55933/2020

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Gaurang Environmental Solutions Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The Environmental clearance is sought for Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post- Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 424/Parya/SEAC/5790/2020, dated 15/10/2020.
3. The public hearing was conducted on 15/04/2021 and the final EIA report was submitted by the project proponent on 29/06/2021.
4. The total plot area of the project is 5800 sq.m. (1.43 Acre).
5. Land use details:

S.No.	Description	Area (m ²)	Percentage
1	Plant area	1400.0	24.13
2	Office area	630.0	10.86
3	Green area	3033.0	52.29
4	Open area	737.0	12.70
	Total	5800.0	100.0

6. Salient features of the project:

Items	Details																
Project Name	Common Bio-Medical Waste Treatment Facility (CBWTF), Deoria																
Location	Khasra no 1006, Village Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria, U.P.																
Promoter	M/s. JKN PURVANCHAL CBWTF WORKS																
Project/ Plot area	5800 sq.m. (1.43 acres)																
Proposed areas to be catered with no of healthcare facilities	Deoria, Maharajganj, Kushinagar and Gorakhpur districts of Uttar Pradesh Health care units: 267 No. of beds: 20345 Biomedical waste : 7,629.375 kg/day (approx.)																
Project capacity	<table border="1"> <thead> <tr> <th>S. N.</th> <th>Particular</th> <th>Area/Capacity</th> <th>Nos.</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Plot Area</td> <td>5800 sq.m.</td> <td>--</td> </tr> <tr> <td>2.</td> <td>Incinerator</td> <td>250 kg/hour</td> <td>1</td> </tr> <tr> <td>3.</td> <td>Autoclave</td> <td>850 kg/batch</td> <td>1</td> </tr> </tbody> </table>	S. N.	Particular	Area/Capacity	Nos.	1.	Plot Area	5800 sq.m.	--	2.	Incinerator	250 kg/hour	1	3.	Autoclave	850 kg/batch	1
S. N.	Particular	Area/Capacity	Nos.														
1.	Plot Area	5800 sq.m.	--														
2.	Incinerator	250 kg/hour	1														
3.	Autoclave	850 kg/batch	1														

	4.	Shredder	150 kg/hour	1
	5.	ETP	10 KLD	1
	6.	Sharp pit	200 Litre	1
	7.	Ash pit	10 Cu.m	1
Geo-coordinates	26°38'33.06"N 83°44'56.75"E			
Project Cost	Rs.380 Lakh			
Power Requirement & Source	32 KW Source: Uttar Pradesh State Electricity Distribution Company Limited or DG Set.			
Power backup	DG Set – 32 kVA- 1 No.			
Water Requirement & Source	Fresh water: 10 KLD Treated Water : 6.0 KLD Total water demand : 16 KLD Source : Ground water			
Waste water generation	Process effluent: approx. 6.7 KLD Domestic effluent: approx. 1.5 KLD			
Effluent Treatment Plant & disposal	ETP Capacity: 10 KLD ETP Sludge: disposed of to authorized TSDF			
Fuel Requirement	HSD Incinerator: 35 litres per hour DG set: 5 litres per hour			
Manpower Requirement	38 Persons Skilled: 05 Semi-skilled: 33			
Green Area	2436 sq. m. i.e. 42% of the total project area			
EMP Budget	Capital cost : Rs. 26.5 Lakh Recurring cost : Rs. 9.0 Lakh			

7. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

RESOLUTION AGAINST AGENDA NO-10

The committee discussed the matter and recommended grant of environmental clearance on the proposal as above along with the following standard conditions:

- I. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria.
- II. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the location. Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs.
- III. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the

Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.

5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 2001 including section 129 to 137 of Central Motor Vehicle Rules 1989.
 6. The project shall fulfil all the provisions of hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration — 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- IV. Air quality monitoring and preservation:
1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venturi scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- V. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.

5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- VI. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- VII. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- VIII. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
 4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- IX. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- X. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.

6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
7. Occupational health surveillance of the workers shall be done on a regular basis.

XI. Corporate Environment Responsibility:

1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.II I dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

XII. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NO_x (ambient levels as well as stack

- emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
 10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
 12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
 13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
 14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
 15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
 16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

With the permission of Chairman

11. Stone Mining at Gata No.-669, Khand No.-07, at Village-Khailar, Tehsil-Sadar, District-Mahoba., Shri Siddharth Yadav, Area-2.530 ha. File No. 6420/Proposal No. SIA/UP/MIN/64125/2021

The Project Proponent/Consultant vide letter dated 06/9/2021 made a request application to the Chairman, SEAC-1 that "*the File No. 6420/Proposal No. SIA/UP/MIN/64125/2021 is scheduled for 09/9/2021 due to some unavoidable circumstances I am unable to present our Project on 09.09.2021. So kindly accept my request to consider this project on 08.09.2021.*" The Chairman, SEAC-1 accepted the request of the Project Proponent/Consultant and directed the Nodal officer SEAC-1 to put the case on 08/9/2021 for consideration. Accordingly, this case was presented in this meeting.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vincent Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : docuplko@yahoo.com

Website : www.seiaaup.com

Minutes of the 505th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 25.10.2021

The meeting of 505th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 25.10.2021 at the Directorate of Environment. The following were present in the meeting:-

- | | |
|---------------------------|------------------------------|
| 1. Dr. Rajiv Kumar Garg | Chairman, SEIAA, U.P |
| 2. Shri Paras Nath | Member, SEIAA, U.P |
| 3. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

1. Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village- Paharpur, Post-Gotha Rasoolpur, District-Deoria, U.P., Shri Amaresh Kumar Rai, M/s JKN Purvanichal CBWTF Works. File No. 5790/Proposal No. SIA/UP/MIS/55933/2020

SEIAA agreed with the recommendation of the SEAC dated 08.09.2021 to grant of environmental clearance to the project adding one specific condition:-

1. The unit shall strictly comply with the CPCB guidelines for setting up the Common Bio-Medical Waste Treatment Facility (CBWTF).

2. Stone Mining at Gata No.-669, Khand No.-07, at Village-Khailar, Tehsil-Sadar, District-Mahoba., Shri Siddharth Yadav, Area-2.530 ha. File No. 6420/Proposal No. SIA/UP/MIN/64125/2021

SEIAA agreed with the recommendation of the SEAC dated 08.09.2021 to issue the terms of References (ToR) SEIAA agreed with the recommendation of the SEAC to issue the additional ToRs to the title proposal for conducting EIA studies. The SEIAA also added the following points to TOR:-

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 3- Public hearing shall be conducted as per EIA notification, 2006 (as amended).

A

leak

27.10.21

213/11

Page 1 of 6

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The OWNER
M/S JKN PURVANCHAL CBWTF WORKS
Village- Paharpur, Post- Gotha Rasoolpur, District-Deoria, Uttar Pradesh-
274201 -274201

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIS/55933/2020 dated 29 Jun 2021. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC21B032UP156759 |
| 2. File No. | 5790 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | 7(d) Common hazardous waste
treatment, storage and disposal facilities
(TSDFs) |
| 6. Name of Project | Common Bio-medical Waste Treatment
Facility (CBWTF) proposed by M/S JKN
PURVANCHAL CBWTF WORKS at
Village- Paharpur, Post- Gotha
Rasoolpur, Tehsil or District- Deoria-
274201 (UP). |
| 7. Name of Company/Organization | M/S JKN PURVANCHAL CBWTF
WORKS |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 15 Oct 2020 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 03/12/2021

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIS/55933/2021 & SEIAA, U.P File no- 5790

Sub: Environmental Clearance for Proposed Project Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post- Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works.

Dear Sir,

This is with reference to your application / letter dated 25-08-2020, 09-09-2020, 29-06-2021 & 02-09-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 08-09-2021 and SEIAA in meeting held on 25-10-2021.

A presentation was made by the project proponent along with their consultant M/s Gaurang Environmental Solutions Pvt. Ltd to SEAC on 08-09-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The Environmental clearance is sought for Common Bio-medical Waste Treatment Facility at Khasra No.-1006, Village-Paharpur, Post- Gotha Rasoolpur, District-Deoria, U.P., M/s JKN Purvanchal CBWTF Works.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 424/Parya/SEAC/5790/2020, dated 15/10/2020.
3. The public hearing was conducted on 15/04/2021 and the final EIA report was submitted by the project proponent on 29/06/2021.
4. The total plot area of the project is 5800 sq.m. (1.43 Acre).
5. Land use details:

S.No.	Description	Area (m ²)	Percentage
1	Plant area	1400.0	24.13
2	Office area	630.0	10.86
3	Green area	3033.0	52.29
4	Open area	737.0	12.70
	Total	5800.0	100.0

6. Salient features of the project:

Items	Details
Project Name	Common Bio-Medical Waste Treatment Facility (CBWTF), Deoria
Location	Khasra no 1006, Village Paharpur, Post- Gotha Rasoolpur, Tehsil or District- Deoria, U.P.
Promoter	M/s. JKN PURVANCHAL CBWTF WORKS
Project/ Plot area	5800 sq.m. (1.43 acres)
Proposed areas to be catered with no of healthcare facilities	Deoria, Maharajganj, Kushinagar and Gorakhpur districts of Uttar Pradesh

	Health care units: 267 No. of beds: 20345 Biomedical waste : 7,629.375 kg/day (approx.)			
Project capacity	S. N.	Particular	Area/Capacity	Nos.
	1.	Plot Area	5800 sq.m.	--
	2.	Incinerator	250 kg/hour	1
	3.	Autoclave	850 kg/batch	1
	4.	Shredder	150 kg/hour	1
	5.	ETP	10 KLD	1
	6.	Sharp pit	200 Litre	1
	7.	Ash pit	10 Cu.m	1
Geo-coordinates	26°38'33.06''N 83°44'56.75''E			
Project Cost	Rs.380 Lakh			
Power Requirement & Source	32 KW Source: Uttar Pradesh State Electricity Distribution Company Limited or DG Set			
Power backup	DG Set – 32 kVA- 1 No.			
<u>Water Requirement & Source</u>	Fresh water: 10 KLD Treated Water : 6.0 KLD Total water demand : 16 KLD Source : Ground water			
Waste water generation	Process effluent: approx. 6.7 KLD Domestic effluent: approx. 1.5 KLD			
Effluent Treatment Plant & disposal	ETP Capacity: 10 KLD ETP Sludge: disposed of to authorized TSDF			
Fuel Requirement	HSD Incinerator: 35 litres per hour DG set: 5 litres per hour			
Manpower Requirement	38 Persons Skilled: 05 Semi-skilled: 33			
Green Area	2436 sq. m. i.e. 42% of the total project area			
EMP Budget	Capital cost : Rs. 26.5 Lakh Recurring cost : Rs. 9.0 Lakh			

7. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 08-09-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 25-10-2021 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following conditions:-

- i. The unit shall strictly comply with the CPCB guidelines for setting up the Common Bio-Medical Waste Treatment Facility (CBWTF).
- ii. Proposed CBWTF shall comply with the revised guidelines issued by CPCB on December 21st 2016 with respect to location criteria.
- iii. In case, the number of beds is exceeding >10,000 beds in a locality and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance with various provisions notified under the location. Environment (Protection) Act,

1986, to cater services only to such additional bed strength of the HCFs.

IV. Statutory compliance:

1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
6. The project shall fulfil all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities

V. Air quality monitoring and preservation:

1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
4. Venturi scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for

compliance with emission standards.

6. Masking agents should be used for odour control.

VI. Water quality monitoring and preservation:

1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
3. Process effluent/any waste water should not be allowed to mix with storm water.
4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.

VII. Noise monitoring and prevention:

1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.

VIII. Energy Conservation measures:

1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
2. Provide LED lights in their offices and residential areas.

IX. Waste management:

1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from the project.
4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
5. No landfill site is allowed within the CBWTF site.
6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.

X. Green Belt:

1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree

species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.

XI. Public bearing and Human health issues:

1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
3. Necessary provision shall be made for fire-fighting facilities within the complex.
4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
7. Occupational health surveillance of the workers shall be done on a regular basis.

XII. Corporate Environment Responsibility:

1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.11 dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.

XIII. Miscellaneous:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant

offices of the Government who in turn has to display the same for 30 days from the date of receipt.

3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely; SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Publichearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Gorakhpur. In case of violation; it would not be

effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Deoria.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

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Member Secretary
Date: 12/3/2021 5:35:48 PM
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